

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI “F” BENCH: NEW DELHI**

**(THROUGH VIDEO CONFERENCING)**

**BEFORE SHRI R.K.PANDA, ACCOUNTANT MEMBER AND  
SHRI K.N.CHARY, JUDICIAL MEMBER**

**ITA No.9685/Del/2019**  
**Assessment Year : 2012-13**

Parameshwarath Vasudevan, B-1/1571, Vasant Kunj, New Delhi-110070 PAN-AADPV4090Q	Vs	ACIT, Circle-33(1), New Delhi.
<b>APPELLANT</b>		<b>RESPONDENT</b>
<b>Appellant by</b>	None	
<b>Respondent by</b>	Sh.M.Baranwal, Sr.DR	
<b>Date of Hearing</b>	19.02.2021	
<b>Date of Pronouncement</b>	19.02.2021	

**PER R.K.PANDA, AM :**

This appeal by the assessee for the assessment year 2012-13 is directed against the order of learned CIT(A)-34, New Delhi dated 13.09.2019.

2. None appeared on behalf of the assessee at the time of Virtual hearing before us. The learned counsel for the assessee, vide its letter dated 17.02.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 19<sup>th</sup> February, 2021.

**Sd/-**  
**(K.N.CHARY)**  
**JUDICIAL MEMBER**

**Sd/-**  
**(R.K.PANDA)**  
**ACCOUNTANT MEMBER**

*\* Amit Kumar \**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI